
(2004) 09 JH CK 0050
In the Jharkhand High Court
Case No : Writ Petition (S) No. 4232 of 2004

Habibur Rehman	Vs	APPELLANT
State of Jharkhand and Others		RESPONDENT

Date of Decision : 01-09-2004

Acts Referred:

Constitution of India, 1950 — Article 226

Citation : (2004) 4 JCR 684

Hon'ble Judges : S.J. Mukhopadhaya, Acting C.J.

Bench : Single Bench

Advocate : Anawarul Haque, for the Appellant; S.C.I., for the Respondent

Judgement

S.J. Mukhopadhaya, A.C.J.

1. According to petitioner, he was appointed as Assistant Urdu Translator by the then Bihar Public Serylce Commission. Subsequently, he was transferred from one place to another and after promotion he is working as Urdu Translator under the State in Sonahatu Block. Ranchi.

2. The grievance of the petitioner is that during the period, while he was posted under Block" Development Officer, Sadar, Gumla and Block Development Officer, Ramgarh, P.O. Bhabhua, District-Kaimur, the provident fund amount which was deducted from his salary for the period from 1996 to 1998 and from 20.5.1998 to 27.5.2003 has not been transferred to his Account No. Roh/RDD/1272, as the service book is still lying with the respondent No. 3.

3. Counsel appearing on behalf of State of Jharkhand and Bihar submit that the matter will be looked into.

4. In the facts and circumstances, the case, is remitted with liberty to the petitioner to bring the matter to the notice of the Block Development Officer, Sadar, Gurnla, Block Development Officer, Ramgarh, P.S. Bhabhua, District-Kaimur, District Provident Fund Officer, Rohtas and District Provident Fund Officer,

Gumla, who, in their turn, will do needful and ensure that the amount, if any, deducted from the salary of the petitioner for the period aforesaid but has not been transferred to his account, is being transferred within a period of three months from the date of receipt of representation. The authorities will communicate their decision to the petitioner within the aforesaid period.

5. If the amount has been transferred or if nothing is to be transferred authorities will intimate it to the petitioner within the aforesaid period.

6. The writ petition stands disposed of with the aforesaid observations/directions.